National Company Law Tribunal

Allahabad Bench

CPNO. (IB) 55 | ALD | 2017, (A No. 188 | 2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: Anil Goel (RP for LML Ltd) VIS Bank of Barodas as section of the companies ACT/1&B CODE: 14,17 of I&B Code of 2016

SI. NO.			Representation	Signature ROFES IDNAL Ablanc
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3.	Sameer Shamk	er Advoc	ate state	of U.P. Someer

CP NO.(IB)55/ALD/2017, CA NO.188/2017

Sh. Abhishek Anand, Advocate for the Resolution Professional. Sh. Vikram Bhalla, Advocate for the Bank of Baroda. Sh. Sameer Shankar, Advocate for the State Government through the office of DM, Kanpur.

Today, the learned counsel for the State Government files an affidavit of the DM, Kanpur, appraising of to this Court that in compliance of interim direction issued read with order dated 08.12.2017 of this Court, the impugned letters issued by the District Administration have been ordered to be recalled. Therefore, it can be presumed that such letter has no legal existence and effect, hence, the Bank is at liberty to take necessary step as per its procedure. The RP is also at liberty to operate its bank account in accordance with law.

Now, the case is fixed for the argument in respect of the CA NO.188/2017. Further, the State Government through the District Administration, Kanpur is directed to file detail reply in respect of CA No.188/2017 by furnishing particulars of amount directed to be withdrawn or released from the account of the Corporate Debtor Company under resolution towards payment of dues under recovery certificate and other statutory dues during the relevant period of 30.05.2017 till 21.09.2017 i.e. the moratorium was declared by this Court under the provision of Section 14 of the I & B Code and which is still in force.

The matter to be listed on 19th January, 2018.

Dated:15.12.2017

H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash Srivastava (Stenographer)